

[English]

*Smuggling***(53) Sale of Confiscated Goods**

2435. SHRI RAMESH CH-
AND TOMAR :
SHRI PRABHU DA-
YAL KATHERIA : } Will
SHRI BALRAJ
PASSI : }

the Minister of FINANCE be pleased to state :

(a) the number of authorised shops in Uttar Pradesh, Madhya Pradesh Gujarat and Rajasthan selling goods confiscated by the Customs authorities;

(b) whether unauthorised shops are also selling such goods in these States; and

(c) if so, the value of goods seized by custom authorities from such shops in the above States during 1990-91, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR) :

(a) to (c) Bulk sale of seized/confiscated goods is made by the Customs Department to approved co-operative societies and to State Civil supplies Corporations/State Co-operative federations for further sale to bonafide consumers through co-operative societies, Super Bazars, Sahakari Bhandars, etc. Such goods are also offered for sale to Military/Para-Military/Police canteens. A small quantity of consumer goods are also sold in retail through Customs Retail Shops on a first-come-first-serve basis.

Available reports indicate that certain persons clandestinely sell smuggled goods through shops. The Customs authorities remain alert against such unauthorised disposal of smuggled goods and during the period from January, 1990 to June, 1991, 13735

(provisional, raids/searches were carried out against such unauthorised sale of smuggled goods resulting in recovery and seizure of goods worth Rs. 64.58 crores approximately, throughout the country. State-wise figures are, however not maintained separately.

Indian Banks Functioning Abroad

2436. SHRI RAMESHCH-
AND TOMAR
SHRI PRABHU DA-
YAL KATHERIA
SHRI BALRAJ
PASSI : } Will

the Minister of FINANCE be pleased to state :

(a) the names of Indian banks having their branches in foreign countries, country-wise;

(b) the number of cases of irregularities reported in these branches during 1990-91 and upto June 30, 1991, bank-wise;

(c) the amount involved therein, bank-wise;

(d) whether some bank employees are also involved in these cases;

(e) if so, the details thereof; and

(f) the action taken or proposed to be taken by the Government in the matter.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) At present, 9 Indian banks are operating 115 branches abroad. Bank-wise and country-wise breakup is given in the Annexure.

(b) and (c) Bank-wise and branch-wise details of irregularities in overseas branches of Indian banks are not available in the present reporting system. However, details of frauds at these branches as reported by Reserve Bank of India are as under :—

Period	Name of Bank	No. of fraud	Amount Rs. in lakhs
1st April, 1990 to 31st March, 1991	State Bank of India	5	354.71
	Bank of Baroda	12	95.27
	Bank of India	7	16.94
1st April, 1991 to 30th June, 1991	State Bank of India	2	3.64
	Bank of Baroda	5	13.58

(d) to (f) The information is being collected and will be laid on the Table of the House.